## [TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

## GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

## Notification No. 35 / 2013 - Customs

New Delhi, dated the 18th July, 2013

G.S.R. 491 (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.46/2011-Customs, dated the 1<sup>st</sup> June, 2011 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R. 423 (E), dated the 1<sup>st</sup> June, 2011, namely:-

In the said notification, in the Table, after S. No. 565 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)
"565 A	480890, 480920 and 480990	All Goods	2.5	6.0"

[F.No. 341/30/2012-TRU]

(Akshay Joshi) Under Secretary to the Government of India

Note.- The principal notification No. 46/2011-Customs, dated the 1<sup>st</sup> June, 2011, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number 423 (E), dated the 1<sup>st</sup> June, 2011 and was last amended by notification No.64/2012-Customs, dated 31<sup>st</sup> December, 2012 which was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 949 (E), dated 31<sup>st</sup> December, 2012.